

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

WEDNESDAY, THE 29TH DAY OF APRIL, 2020/9TH VAISAKHA, 1942

B.A TMP NO.181 OF 2020

(Crime No. 369/2020 of Kareelakulangara Police Station)

Petitioners/1st & 2nd Accused:

1. Rajeev, S/o Pushkaran, aged 32, Nedyath, Vettuveni, Haripad, Back of K.S.R.T.C Bus stand, Haripad, Mannarasala, Alappuzha.
2. Dinesh, S/o Diwakaran, aged 30, Sasikala Bhavanam, Muthukulam North, Cheppad.

By Adv.K.R.Sunil

Respondent/Complainant:

1. The State of Kerala represented by the public prosecutor, High Court of Kerala-31.
2. The Sub Inspector of Police, Kareelakulangara Police Station, Kareelakulangara, Alappuzha-690513

BY PUBLIC PROSECUTOR SRI.AJITH MURALI

THIS BAIL APPLICATION HAVING COME UP FOR ADMISSION ON 29.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C. S. DIAS, J.

B.A. TMP No. 181 of 2020

Dated this the 29th day of April, 2020.

ORDER

The petitioner in this bail application has already been granted bail by this Court by order dated 28.4.2020 in B.A. TMP No.147/2020.

Hence the Bail Application is dismissed.

C. S. DIAS

JUDGE

MMG/29.4.2020